

Shri Braj Raj Singh (Ferozabad): You will remember, Sir, that an adjournment motion was moved in this House on this matter.

Mr. Speaker: That is why I have allowed the calling attention notice.

Shri Braj Raj Singh: Therefore, a question should be allowed.

Mr. Speaker: Yes, one question.

Shri Braj Raj Singh: The hon. Minister has stated that on the 10th February when the judgment of the Supreme Court was delivered here the University was pleased to take some emergency action under the supposed Ordinance and prevent the teachers from acting in any manner in the University. Now four teachers have been reinstated and 4 teachers remain, against whom the hon. Minister says.....

Mr. Speaker: What is the question?

Shri Braj Raj Singh: After the passing of the judgment by the Supreme Court on the same case the University Vice-Chancellor is taking action against the four teachers against whom the Supreme Court has been pleased to pass certain orders. What were the circumstances under which the emergency provisions of the statute could be invoked?

Dr. K. L. Shrimall: The answer is very clear. The Vice-Chancellor had no authority to withdraw the order of the Executive Council because it is only the Executive Council which could consider the whole case. Therefore, till the Executive Council met the Vice-Chancellor exercised his emergency powers. He called a meeting of the Executive Council and the Executive Council considered the whole matter. The Vice-Chancellor alone was not competent to consider the matter.

Shri Chintamani Panigrahi: We are glad to know that eight teachers have been reinstated.

Some Hon. Members: Not eight, four.

Shri Chintamani Panigrahi: Four teachers have been reinstated and four remain. We would like to know from the hon. Minister whether the four teachers who still remain to be reinstated, if they again prefer an appeal to the Supreme Court, will be reinstated or whether the hon. Minister will kindly direct them to reinstate those teachers.

Dr. K. L. Shrimall: I have explained the whole case at length. The Executive Council has considered the judgments of the Supreme Court and also of the Allahabad High Court. As I said, the Allahabad High Court had directed the University to call for explanations of these four teachers. The explanations have been submitted and at the next meeting of the Executive Council their cases will be examined. These are the cases of teachers about whom the Reviewing Committee had recommended that their continuance in the University will be detrimental to the interests of the University.

Shri Braj Raj Singh: May I request you to circulate the copies of the statement of the hon. Education Minister?

Mr. Speaker: Very well. The office will circulate copies of the statement made by the hon. Minister.

Dr. K. L. Shrimall: The statement will be laid on the Table of the House.

Mr. Speaker: Hon. Members want copies of the statement and I have advised the office to circulate it.

12-11 hrs.

RESIGNATION OF MEMBER

Mr. Speaker: I have to inform the House that Shri Satyendra Narayan Sinha, an elected Member from the Aurangabad constituency of Bihar, has resigned his seat in Lok Sabha with effect from the 28th February,

1961. I understand that he has become a Minister there.

CORRECTION OF ANSWER TO
S.Q. No. 908.

The Minister of Transport and Communications (Dr. P. Subbarayan): With your permission, Sir, I wish to make a slight correction in the reply given by me to supplementaries put by Shri Sampath on Starred Question No. 908, dated the 14th December, 1960. I had stated therein that the P.P. Forms were being supplied free but the exact position is that the P.P. Forms are priced forms and are supplied by the Reserve Bank of India against payment of Rs. 8.78 nP per 100 forms.

Shri Tangamani (Madurai): May I know whether in the future at least these P.P. forms will be supplied free?

Dr. P. Subbarayan: That is for action by the Finance Ministry.

12.13 hrs.

APPROPRIATION BILL, 1960-61

The Deputy Minister of Finance (Shri B. E. Bhagat): Sir, on behalf of Shri Morarji Desai I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1960-61, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the

Consolidated Fund of India for the services of the financial year 1960-61, be taken into consideration."

The motion was adopted

Mr. Speaker: The question is:

"That clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill."

The motion was adopted

Clauses 1, 2, 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri B. E. Bhagat: Sir, I move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted

12.14 hrs.

RAILWAY BUDGET, 1960-61—
GENERAL DISCUSSION—contd

Mr. Speaker: The House will now take up general discussion on the Railway Budget for which the time allotted is 14 hours and the time already taken is 30 minutes. Hon. Members will have 15 minutes each except spokesmen of groups who will have five minutes more. Shri Anthony.

Shri Frank Anthony (Nominated—Anglo-Indians): That is all.

Mr. Speaker: Hon. Member can condense his remarks.

Shri S. M. Banerjee (Kanpur): Other points can be covered by us.

*Moved with the recommendation of the President.